

## The Gauhati High Court, At Guwahati

[ HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH ]

## Cause List

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be listed.











IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW. **BENCH** NAME OF THE JUDGES PERIOD [ DIVISION BENCH-I ] [ COURT NO. 1 ] FROM HON'BLE THE CHIEF JUSTICE 14-08-2023 **AND** This Bench will take up matters pertaining to: TO HON'BLE MRS. JUSTICE 17-08-2023 1. Writ Appeals other than Foreigner matters. SUSMITA PHUKAN KHAUND 2. All Contempt Matters. 3. SARFAESI Act matters. 4. Hill Reference matter. 5. Income Tax Appeal. 6. Appeals under Companies Act. 7. PIL and taken up matters. 8. Habeas Corpus matters Any such matters as may be specifically directed to be listed. [ CIVIL BENCH ] [ COURT NO. 3 ] HON'BLE MR. JUSTICE -DO-MANASH RANJAN PATHAK This Bench will take up matters pertaining to 1. Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III). 2. Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V) I SPECIAL DIVISION BENCH | | COURT NO. 4 | **F** HON'BLE MR.JUSTICE -DO-**MICHAEL ZOTHANKHUMA** This Bench will take up matters pertaining to: AND 1. Death Reference Cases. HON'BLE MRS. JUSTICE 2. Criminal Appeal including Hill Appeal MALASRI NANDI 3. Criminal Appeal (J). 4. All Criminal Appeals. 5. Writ Petitions against Order of CAT. 6. Confirmation of Decree of Divorce and Such Matrimonial Appeals. Any such matters as may be specifically directed to

[CIVIL BENCH-V] [COURT NO. 5]  This Bench will take up matters pertaining to:  1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.  2. Writ Petition relating(Civil) to Land Matters.  3. Residuary Writ Petitions pertaining to Civil Bench-V.  4. Writ Petition(Civil) relating to Tax matters pertaining to Civil Bench-V.  (Matters of the year 2022 and onwards)	HON'BLE MR. JUSTICE SUMAN SHYAM	<b>-D</b> Ø-
<ul> <li>[ DIVISION BENCH- II ] [ COURT NO. 6 ]</li> <li>This Bench will take up matters pertaining to: <ol> <li>WP(C) relating to Police and Army Actions.</li> <li>Custodial Death.</li> <li>Writ Petition (Foreigners Matters).</li> <li>Writ Appeal (Foreigners Matters). <ol> <li>Any such matters as may be specifically directed to be listed.</li> </ol> </li> </ol></li></ul>	HON'BLE MR.JUSTICE ACHINTYA MALLA BUJOR BARUA AND HON'BLE MRS. JUSTICE MITALI THAKURIA	<b>-D</b> Ø-
[CIVIL BENCH-III] [COURT NO. 7]  This Bench will take up Matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-  1. Writ Petition (Civil) relating to State Govt.Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.	HON'BLE MR. JUSTICE KALYAN RAI SURANA	<b>-D</b> Ø-
<ol> <li>[ CRIMINAL MATTERS] [ COURT NO. 9 ]</li> <li>This Bench will take up Matters pertaining to:</li> <li>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</li> <li>Criminal Appeal.(Including fresh cases)</li> <li>Criminal Appeal (J).(Including fresh cases)</li> <li>Criminal Petition.(Including motion)</li> <li>Criminal Revision Petition. (Including motion)</li> <li>W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act).</li> </ol>	HON'BLE MR. JUSTICE AJIT BORTHAKUR	<b>-D</b> Ø-

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	[ CIVIL BENCH-I ] [ COURT NO. 10 ]		
<b>*</b>		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up Matters pertaining to:	SANJAY KUMAR MEDHI	
	1. R.F.A.		
	2. Second Appeal Order.		
	3. R.S.A.		
	4. M.F.A.		
	5. F.A.O.		
	6. Civil Revision Petition		
	7. Civil Revision Petition(I/O)		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10. Transfer Petition (Civil).		
	11. MAC Appeal.		
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	12. Matrimonial Appeal(arising out of orders other than		
	Family Courts)		
	13. RERA Appeal.		
	14. LA Appeal.		
	[ CIVIL BENCH-IV ] [ COURT NO. 12 ]		
	[ CIVIL DERCH-IV ] [ COURT NO. 12 ]	HON'BLE MR. JUSTICE	
	This Bonch will take up matters portaining to	MANISH CHOUDHURY	-DO-
	This Bench will take up matters pertaining to:	MANUEL GITOSSITSKI	
	1. Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-IV.		
	2. Residuary Writ Petitions pertaining to Civil Bench-IV.		
	3. Writ Petition(Civil) relating to Tax matters		
	pertaining to Civil Bench-IV.		
	4. Writ Petition(Civil) under Labour and Industrial Law		
	etc.		
~	[ CIVIL BENCH-II ] [ COURT NO. 13 ]		
		HON'BLE MR. JUSTICE	.DO.
	This Bench will take up matters pertaining to:	SOUMITRA SAIKIA	·DO·
	(Other than matters relating to		
	transfer/pension/suspension/payment of salary and		
	allowances):-		
	anowanicaj		
	Writ Petition (Civil) relating to service of Teacher of		
	Provincialised Schools.		
	2. Writ Petition (Civil) relating to Academic Matters.		
	3. Writ Petition (Civil) relating to Academics		
	Institutions.		

<b>F</b>	[ CRIMINAL BENCH ] [ COURT NO. 14 ]		
	<ol> <li>This Bench will take up Matters pertaining to:</li> <li>Bail Matters (Where punishment is more than 7 years).</li> <li>Bail Matters (Where punishment is less than or equal to 7 years).</li> <li>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</li> <li>Criminal Appeal (Including fresh cases).</li> <li>Criminal Petition (Including motion).</li> <li>Criminal Revision Petition (Including motion).</li> </ol>	HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA	- <b>D</b> Ø-
	<ol> <li>CIVIL BENCH-V   COURT NO. 17  </li> <li>This Bench will take up matters pertaining to:         <ol> <li>Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V.</li> <li>Writ Petition relating (Civil) to land Matters.</li> <li>Residuary Writ Petitions pertaining to Civil Bench-V.</li> <li>Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-V.</li></ol></li></ol>	HON'BLE MR. JUSTICE DEVASHIS BARUAH	- <b>D</b> O-
	<ol> <li>CRIMINAL MATTERS   COURT NO. 20  </li> <li>This Bench will take up Matters pertaining to:         <ol> <li>Bail matters (where punishment is less than or equal to 7 years).</li> <li>Criminal Appeal including Criminal Appeal(J). (Including fresh cases)</li> <li>Criminal Petition (Including motion).</li> <li>Criminal Revision Petition (Including motion).</li> <li>Tr.Petition(Crl.).</li> <li>W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is less than 7 years).</li> <li>W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years).</li> </ol> </li> <li>All Criminal Revision Petition and Criminal Petition arising out of N.I. Act.</li> </ol>	HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY	- <b>D</b> O-



## [ CIVIL BENCH-III ] [ COURT NO. 23 ]

This Bench will take up Matters pertaining to:
(Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-

- 1. Writ Petition (Civil) relating to State Govt. Employees.
- 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.
- 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. (Matters up to the year 2021)

## HON'BLE MR. JUSTICE KARDAK ETE

-DO-